

the powers under MISA and DIR to bring down the prices of various commodities; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) Yes.

(b) In the light of the reports of increase in prices of certain essential commodities like edible oils, raw cotton during June-July 1976, mainly due to malpractices by traders, the State Governments and Union Territory Administrations have been advised, inter-alia, to keep a strict watch on the price line and to take stringent action including use of MISA and DISIR against hoarders, blackmarketers and speculators.

Arrest made under MISA, DIR and Essential Commodities Act

195. SHRI AMRSINH CHAUDHARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the prices of some commodities have gone up considerably in the recent months due to the hoarding and smuggling of the same by some unscrupulous persons and businessmen in various parts of the country;

(b) the action taken against those unscrupulous, anti-social and such other persons and businessmen who do not cope up with the present situation and emergency of the country; and

(c) the number of such persons and businessmen who have been arrested in the various parts of the country under MISA, DIR and under the Essential Commodities Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL

AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b). According to available information an increase in the prices of some essential commodities was noticed in the first half of July 1976. Instructions were issued to the State Governments and Union Territory Administrations to be vigilant and to take stringent action against hoarders, etc. including the use of MISA and DISIR wherever necessary. The State Governments and Union Territory Administrations have taken steps to curb the activities of anti-social elements and businessmen indulging in unscrupulous practices like hoarding and black-marketing.

(c) The number of persons detained/arrested under the MISA/DISIR and the Essential Commodities Act is being ascertained.

Reimbursement of Central Subsidy given to Backward Districts in Kerala

196. SHRI C. H. MOHAMED KOYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government of Kerala have requested the Central Government for reimbursement of subsidy given to the industrial units in backward districts of Kerala under the scheme for Central subsidy to Industrial Units in selected backward districts;

(b) if so, the total amount disbursed by the State Government since 1973, and the amount so far reimbursed to the State Government; and

(c) the balance amount to be reimbursed to the State Government and whether there is any delay in making the payments?

THE MINISTER OF INDUSTRY (SHRI T. A. PAI): (a) Yes, Sir.

(b) The total amount disbursed by the State Government is Ra. 90.50 lakhs. The amount so far reimbursed

to the State Government by the Central Government is Rs. 62.47 lakhs

(c) The balance amount of claim under consideration to be reimbursed to the State Government is Rs. 27.83 lakhs. There is no delay in making the payment.

आकाशवाणी के स्टाफ आर्टिस्टों पर तीसरे
बेतन आयोग की सिफारिशों को
लाभू करना

197. श्री लालजी जाई : क्या चुनना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि -

(क) क्या सरकार ने हाल ही में यह घोषणा की है कि तृतीय बेतन आयोग की सिफारिशें आकाशवाणी के स्टाफ आर्टिस्टों पर 1971 से लागू की जाएगी, और

(ख) यदि हाँ, तो इससे आकाशवाणी के स्टाफ आर्टिस्टों को क्या लाभ पहुंचेगा तथा उन्हें बकाया पगिश का भुगतान कब तक कर दिया जायेगा ?

चुनना और प्रसारण मंत्रालय में उप-मंत्री (जी सर्वोच्च स्तर) . (क) और (ख). तीसरे बेतन आयोग की सिफारिशों के अनुसूचित आकाशवाणी के भ्रति प्रसारण से संबंधित स्टाफ आर्टिस्टों के संबंधित मुलक मामलों की घोषणा 18 जून, 1976 को की जा चुकी है। वे 1 जनवरी, 1973 से प्रभावी होते हैं। यहां तक वे आदेश 'पत्रकारिता कर्म' से संबंध रखते हैं इनका कार्यान्वयन फिलहाल रोक रिया गया है। उपरत घोषण से स्टाफ आर्टिस्टों को जो लाभ मिलेगे वे 18 जून, 1976 के आदेश में दिए गए हैं जिसकी एक प्रति सभा की मेज पर रख दी गई है। [समाचार में भी कपी। देखिए संख्या एन० डी० 11000/76] स्टाफ आर्टिस्टों को मुलक की बकाया पगिश का भुगतान करने की कार्रवाई लागू है।

Residential Accommodation to Officers of Defence Undertakings

198. SHRI NAWAL KISHORE SINHA: Will the Minister of DEFENCE be pleased to state-

(a) whether any housing facility is provided for junior officials of Defence Undertakings; and

(b) if so, the facts thereof?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VITHAL GADGIL) (a) and (b) Junior officials of some of the Defence Undertakings are provided with housing facilities. The extent to which the housing is provided varies from one Undertaking to another.

Fifth Plan targets for Kerala

199 SHRI C K CHANDRAPPAN: Will the Minister of PLANNING be pleased to state

(a) whether Government have taken a final decision regarding Fifth Plan targets for Kerala,

(b) what is Government of Kerala's target for Fifth Plan in relation to the revised plan allocation of the current Budget; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) to (c) In connection with the finalisation of the Fifth Five Year Plan, Planning Commission has recently concluded discussions with all the States and Union Territories including Kerala. In the light of these discussions, Planning Commission has yet to take a final view regarding the size and content of the Fifth Five Year Plan of States/Union Territories including that of Kerala.